

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

UNSTARRED QUESTION NO:2734
ANSWERED ON:17.12.2004
DIRECTIONS FROM SUPREME COURT
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of TEXTILES be pleased to state:

- (a) the details of NTC's (All India MVRS package made by the Government on the basis of Gujarat State Textile Corporation Limited;
- (b) the provisions made by the Government for the employees who are not interested to opt the MVRS;
- (c) whether Supreme Court/High Court has given any direction to the Government;
- (d) if so, the details thereof; and
- (e) the action taken by the Government on such direction?

Answer

MINISTER OF TEXTILES (SHRI SHANKERSINH VAGHELA)

- (a) The present Modified Voluntary Retirement Scheme (MVRS) has been implemented in NTC w.e.f. 1st January, 2002.

The Scheme is applicable to all regular/permanent employees/badlis/substitutes/ temporary casual workers, whose names appear on the muster roll of the NTC mills. The benefits of the Scheme are as follows :-

i) Ex-gratia payment equivalent to 35 days for every completed year of service and 25 days of ex-gratia for the remaining service left until superannuation, with a condition that the compensation shall not exceed the sum of salary that the employee would have drawn at the prevailing level for the balance period of service left before superannuation.

ii) In addition to the above, there is an additional ex-gratia compensation of 100% of the eligible ex-gratia as above provided there was no wage revision after 1-1-1987 or 50% of the eligible ex-gratia amount as additional compensation in case there was no wage revision after 1-1-1992. Salary for the purpose will consist of Basic Pay + DA + HRA.

The above benefits are in addition to the normal eligible EPF benefits, cash equivalent to the accumulated eligible Earned Leave, Gratuity, etc.

- (b) The mills which are proposed to be closed under ID Act, employees who have not opted for MVRS are eligible for compensation under the I.D. Act or as per terms and conditions of their service.

(c) & (d) High Court of Gujarat has given a direction to the Government to approach BIFR for its concurrence before implementing MVRS in two mills of NTC (Gujarat) Ltd. which were originally proposed for revival.

- (e) Government filed its submission before BIFR as directed by the Hon. High Court.